

THE UTTAR PRADESH STATE LEGISLATURE PROCEEDINGS
(PROTECTION OF PUBLICATION) ACT, 1977

[U. P. ACT No. 10 of 1977]

[As passed by the Uttar Pradesh Legislature, received the assent of the Governor on July 25, 1977, under Article 200 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated July 26, 1977.]

AN

ACT

to protect the publication of reports of proceedings of the Uttar Pradesh State Legislature

IT IS HEREBY enacted in the Twenty-eighth Year of the Republic of India as follows:-

Short title and extent

1. (1) This Act may be called the Uttar Pradesh State Legislature Proceedings (Protection of Publication) Act, 1977.

(2) It extends to the whole of Uttar Pradesh.

Definition

2. In this Act, "newspaper" means any printed periodical work containing public news or comments on public news.

Publication of reports of Legislature Proceeding privileged

3. (1) Save as otherwise provided in sub-section (2), no person shall be liable to any proceedings, civil or criminal, in any court in respect of the publication in a newspaper or in respect of the supply by a news agency for publication in a newspaper of a substantially true report of any proceedings of either House of the Uttar Pradesh State Legislature unless the publication is proved to have been made with malice.

(2) Nothing in sub-section (1) shall be construed as protecting the publication of any matter, the publication of which is not for the public good.

Act also to apply to Legislature Proceedings broadcast by wireless telegraphy

4. This Act shall apply in relation to reports or matters broadcast by means of wireless telegraphy as part of any programme or service provided by means of a broadcasting station as it applies in relation to reports or matters published in a newspaper.

Application to pending proceeding.

5. This Act shall also apply in relation to any proceeding pending in any civil or criminal court on the date of commencement of this Act.

